

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH

ALLAHABAD.

Dated : This the 9th day of July 2002.

Review Application no. 38 of 2002

in

Original Application no. 752 of 2000.

Hon'ble Mr. S. Dayal, Member (A)  
Hon'ble Mr. A.K. Bhatnagar, Member (J)

R.S. Bajpai

... Applicant

By Adv : Sri A. Srivastava

Versus

Union of India &

Others. ... Respondents

By Adv : ....

O R D E R

Hon'ble Mr. S. Dayal, Member (A)

This review application has been filed for amendment in para 8 of the final order dated 7.2.2002 by allowing the applicant's promotion on the post of Assistant Depot Manager from 18.2.1994 alongwith monetary benefits and interest @ 24% thereon.

2. In the final order in OA no. 752 of 2000 dated 7.2.2002, the applicant had sought direction to the respondents no. 1 and 2 to grant promotion to the applicant on the post of Asstt. Depot Manager with effect from the date of promotion of his juniors ie. 18.2.1994 alongwith all benefits and privileges including monetary benefits of pay and allowances alongwith 24% interest and fixation of pension on the basis of pay drawn by his junior Sri S.N. Sharma.

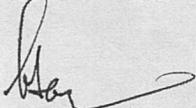
3. The purpose of permitting review by the same bench

as the one which passed orders in the QA is correction of  
~~any error~~ <sup>any</sup> apparent on the face of record or any error  
occasioned by non production of evidence which was not  
available to the applicant earlier or any like reason  
resulting in gross injustice to the applicant.

4. The applicant in this review application seeks  
amendment to the order passed after considering the facts  
placed by the applicant in his application. Such an  
amendment cannot be allowed within the ambit of review.

5. With the above this review petition is dismissed  
as lacking in merit. No order as to costs.

  
Member (J)

  
Member (A)

/pc/